

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:250
ANSWERED ON:18.12.2003
OVERDRAWN OF POWER BY SEB
RAMDAS ATHAWALE;VINAY KUMAR SORAKE

Will the Minister of POWER be pleased to state:

- (a) whether the Power Grid Corporation of India has drawn up guidelines against States overdrawing their requirements when the system frequency is lower than 49 htz.;
- (b) if so, whether these States are violating the guidelines;
- (c) if so, whether there is any provision to penalize erring States causing grid collapse; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF POWER (SHRI ANANT GANGARAM GEETE)

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 250 TO BE ANSWERED IN THE LOK SABHA ON 18.12.2003 REGARDING OVERDRAWN OF POWER BY SEBs.

(a) : Central Electricity Regulatory Commission (CERC) has approved the Indian Electricity Grid Code (IEGC), vide its order dated 30th October, 1999. Accordingly, IEGC was issued by Central Transmission Utility (CTU) i.e. POWERGRID in discharge of its statutory duties which came into effect from 1st February, 2000. The IEGC lays down the rules, guidelines and standards to be followed by the various constituents in the system to plan, develop, maintain and operate the power system in the most efficient, reliable and economic manner. According to the provisions of IEGC, all regional constituents should make all possible efforts to ensure that the grid frequency always remains within the 49.0 to 50.5 Hz. band. Further, when the frequency falls below 49.0 Hz, requisite load shedding (manual) will be carried out by the Utilities to curtail overdrawal.

(b) : The frequency excursions below 49.0 Hz. is minimal, as the Availability Based Tariff (ABT) regime provides commercial deterrent against overdrawal by the Utilities. ABT mechanism is self regulatory and allows overdrawal by constituents if the frequency is high. However, sometimes, in view of system contingencies, like loss of generation, loss of power import etc., there are instances of overdrawal at lower frequency but it is usually corrected within schedules by States as per stipulations of IEGC.

(c) & (d) : Yes, Sir. There are provisions in both the IEGC as well as in the Electricity Act, 2003 for issuing directions as well as for levying penalty on Utilities to enforce grid discipline.

The provisions are as under:

Section 29 sub-section (6) of the Electricity Act, 2003, provides for a penalty not exceeding Rupees Fifteen Lakhs for non-compliance with the directions of the Regional Load Despatch Centres.

Section 142 of the Electricity Act, 2003, provides a penalty not exceeding Rupees One Lakh to be imposed for non-compliance of the directions of the Electricity Regulatory Commission and further Rupees Six thousand per day for continued non-compliance.